GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2628 ANSWERED ON 05/08/2025

NMMS APP AT MGNREGS SITES

2628. Smt. SmitaUdayWagh: Shri Bibhu Prasad Tarai:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the eligibility criteria prescribed by the Ministry for selecting Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) worksites where attendance must be mandatorily recorded through the National Mobile Monitoring Service (NMMS) App;
- (b) the total number of MGNREGS worksites currently complying with NMMS attendance norms and the latest fortnightly compliance rates in various States, State-wise including Maharashtra;
- (c) whether the Ministry is aware of technical or operational challenges faced in NMMS implementation, especially in remote or low-connectivity regions;
- (d) if so, the steps taken by the Ministry to ensure seamless operation and coverge of the NMMS App in such regions, including any provisions for exemptions or alternative methods have been permitted; and
- (e) the details and number of worksites impacted by these challenges and the status of their resolution in Maharashtra, particularly in rural parts of JalgaonLokSabha Constituency, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a): To ensure transparency and accountability in the implementation of the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), the Ministry has mandated that attendance of all worksites should be captured

through the National Mobile Monitoring System (NMMS) App, except individual beneficiary category works w.e.f. 1st January, 2023. States/UTs are required to ensure that attendance is recorded at the worksite through the NMMS App with two time-stamped, geotagged photographs of the workers in a day.

- (b): State/Union Territory (UT)-wise details of eligible works and usage of NMMS App during First and Second Fortnights of financial year 2025-26 (as on 31.07.2025) are given at Annexure-I.
- (c)& (d): Any issue faced by States/UTs is taken up with Ministry on a real-time basis which in turn makes effort to resolve the same in a time bound manner. Various enhancements are continuously incorporated in the system to make it more robust, based on the feedback and suggestions given by States and other stakeholders. Some of these are eye blink and head count facility, Mate-id mapping, verification of photographs at various levels etc.

In order to avoid any inconvenience to the workers due to NMMS, provision has been made that in case any worksite is not located in network covered area or attendance could not be uploaded due to any other network issue then attendance can be captured in offline mode and can be uploaded once the device comes into network covered area. In case of exceptional circumstances owing to which attendance could not be uploaded, the provision for exemption at district level by District Program Coordinator also exists, which has since been decentralized to the Block level.

The implementation of the NMMS application has significantly improved the attendance management system and the overall efficiency of the process. NMMS application also helps in timely payment of wages as wage lists and FTOs can be generated on the same day as on which the attendance has been captured, this process took more time earlier in case of manual attendance system.

(e): As per information available on NREGASoft, no such issues have been noticed in the rural areas of JalgaonLokSabha Constituency under Mahatma Gandhi NREGS.

State/Union Territory (UT)-wise (including Maharashtra) details of works under the Mahatma Gandhi NREGS, that are otherwise eligible for NMMS-based attendance but claimed exemption (and hence the attendance therein was recorded in an alternate mode) from the same are given at Annexure-II.

Annexure-I

Annexure referred to in reply to part (b) of LokSabhaUnstarred Question No. 2628 dated 05.08.2025.

State/Union Territory (UT)-wise details of eligible works and usage of NMMS App during First and Second Fortnights during the financial year 2025-26 (as on 31.07.2025).

31.0	31.07.2025).								
		Fire	st Fortnight	Second Fortnight					
SI.		Number of	Number of works		Number of works				
No.	States	eligible	•	Number of	_				
		works	filled through the	eligible	filled through the				
			NMMS App.		NMMS App.				
1	Andhra	169428	166934	164320	160238				
	Pradesh								
2	Arunachal Pradesh	868	37	983	43				
3	Assam	20052	18470	20116	18278				
4	Bihar	147216	142482	207774	198954				
5	Chhattisgarh	19689	19434	20048	19428				
6	Goa	272	0	213	0				
7	Gujarat	17246	16854	16976	16375				
8	Haryana	4958	4755	5224	5016				
9	Himachal Pradesh	16567	16260	17815	17003				
10	Jammu and Kashmir	28937	27716	41882	39201				
11	Jharkhand	5167	4567	5017	4418				
12	Karnataka	72853	72508	69597	67898				
13	Kerala	71208	67671	76465	71962				
14	Ladakh	498	337	491	319				
15	Madhya Pradesh	82609	71188	86806	72290				
16	Maharashtra	28980	28473	32015	31038				
17	Manipur	2281	2110	2765	2466				
18	Meghalaya	5185	4126	6526	5312				
19	Mizoram	390	323	2196	1838				
20	Nagaland	1578	1209	1752	1278				
	Odisha	64581	59723	64952	58825				
22	Punjab	56667	55823	47311	46408				
23	Rajasthan	105456	104703	116048	113102				
24	Sikkim	469	337	438	309				
25	Tamil Nadu	88084	87091	100216					
26	Telangana	114955	110764	108341	103591				
	Tripura	3992	3906	4590	4461				
28	Uttar Pradesh	227131	214730	223967	206898				
	Uttarakhand	11790		11158 12123					
30	Andaman and Nicobar	33	17	35	18				

31 Puducherry	486	479	596	592	
Total	1369626	1314185	1457598	1374512	

(As per NREGASoft)

Annexure referred to in reply to part (e) of LokSabhaUnstarred Question No. 2628 dated 05.08.2025

uaı	lated 05.08.2025										
		Total		Device not		Network not				% of	% of
No		Eligible	Total	Wo	rking	Ava	ilable	Total	Total	Work	Days
		Works	Eligible					Works	Days	s	Taki
	States	for	Days for	No. of	No. of	No. of	No. of	Taking	Taking	Takin	ng
		Attendan	Attendanc	Works	Days	Work	Days	Exempt	Exempti	g	Exe
		ce	е		Jujo	s	Jujo	ion	on	Exem	mpti
										ption	on
1	2	3	4	5	6	7	8	9	10	11	12
1	ANDHRA PRADESH	333749	130671020	14701	103525	5054	52063	19755	155588	5.92	0.12
2	ARUNACHAL Pradesh	1877	1390029	473	7876	617	13146	1090	21022	58.07	1.51
3	ASSAM	40289	11826959	874	9388	655	14678	1529	24066	3.8	0.2
4	BIHAR	355008	94357957	8342	141856	836	12125	9178	153981	2.59	0.16
5	CHHATTISGAR H	39844	15478460	62	707	216	3850	278	4557	0.7	0.03
6	GOA	499	39124	0	0	0	0	0	0	0	0
7	GUJARAT	34666	9823130	1834	25546	639	10150	2473	35696	7.13	0.36
8	HARYANA	10266	4032123	471	5339	67	849	538	6188	5.24	0.15
9	HIMACHAL PRADESH	34423	3382909	350	3861	171	2584	521	6445	1.51	0.19
10	JAMMU AND KASHMIR	71712	8673933	695	12525	474	8980	1169	21505	1.63	0.25
11	JHARKHAND	10214	1163908	1106	10938	204	1671	1310	12609	12.83	1.08
12	KARNATAKA	143540	42581279	357	4774	87	883	444	5657	0.31	0.01
13	KERALA	149227	25468101	19142	148022	2671	21291	21813	169313	14.62	0.66
14	LADAKH	969	207587	76	1061	123	2740	199	3801	20.54	1.83
15	MADHYA Pradesh	169794	30930947	13845	144336	3840	34998	17685	179334	10.42	0.58
16	MAHARASHTR A	61584	13559279	379	4419	112	1601	491	6020	0.8	0.04
17	MANIPUR	5133	3793038	156	472	54	333	210	805	4.09	0.02
18	MEGHALAYA	11876	5603102	1502	26823	1187	20949	2689	47772	22.64	0.85
19	MIZORAM	2636	2582983	584	3384	538	3740	1122		42.56	
20	NAGALAND	3332	4188811	642	5009	613	4901	1255	9910	37.67	0.24
	ODISHA	130850	38269133	10285	152944	1631	23814	11916		9.11	0.46
	PUNJAB	104391	15457390	702							
23	RAJASTHAN	230137						249	_		
	SIKKIM	903		181	3010					24.36	
	TAMIL NADU	189056		1943							
	TELANGANA	224532		14349							
	TRIPURA	8657	2977096	536	3682			781	5005	9.02	
28	UTTAR PRADESH		120505145		11934						
29	UTTARAKHAN D	23946	2631330	1197	18718	658	9867	1855	28585	7.75	1.09
30	WEST BENGAL	0	0	0	0	0	0	0	0	0	0
31	ANDAMAN AND NICOBAR	69	7248	13						39.13	6.87
32	DN HAVELI AND DD	0	0	98	535	0	0	98	535	0	0
33	LAKSHADWEE P	0	0	0	0	0	0	0	0	0	0
34	PUDUCHERRY	1083	918771	44	162	19	47	63	209	5.82	0.02
	Total		758828047						1444122	4.27	
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